

(2024) 02 DRAT CK 0011

Debts Recovery Appellate Tribunal, Mumbai Bench

Case No: I.A. No. 78 Of 2024(WoD) In Appeal on Diary No. 203 Of 2024

Jai Ambika Ginning and Pressing
Factory & Ors

APPELLANT

Vs

Union Bank of India

RESPONDENT

Date of Decision: Feb. 5, 2024

Acts Referred:

- Securitisation & Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 - Section 13(2), 13(3A), 13(4), 14, 17(1)

Hon'ble Judges: Ashok Menon, Chairperson

Bench: Single Bench

Advocate: Puneet Gogad, Sanjay Anabhawane, N. Bakali

Final Decision: Disposed Of

Judgement